

ITEM NO.48

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No.25409/2016
(Arising out of impugned final judgment and order dated 07/04/2016
in CMWP No. 10784/2002 passed by the High Court of Judicature at
Allahabad)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

(Office report on default)

Date : 06/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

[IN CHAMBERS]

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Six weeks' time is granted to cure the defects as pointed out
by the Registry vide Office Report dated 30 th
November, 2016.

(RASHI GUPTA)

SR.P.A. (SAROJ KUMARI GAUR)

COURT MASTER